

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF JHARKHAND STATE
MINERAL DEVELOPMENT CORPORATION LTD**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	<i>Jharkhand State Mineral Development Corporation Ltd</i>
2.	Date of incorporation of corporate debtor	07/05/2002
3.	Authority under which corporate debtor is incorporated / registered	ROC-Jharkhand
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U14290JH2002SGC012170
5.	Address of the registered office and principal office (if any) of corporate debtor	Khanij Nigam Bhawan, Doranda, Near Nepal House, Ranchi, Jharkhand- 834002
6.	Insolvency commencement date in respect of corporate debtor	25th October 2019
7.	Estimated date of closure of insolvency resolution process	21st April 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Rakesh Kumar Agarwal Registration No: IBBI/IPA-001/IP- P00443/2017-18/10786
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 20, N.S. Road, Room no. 15, Block - A, Kolkata - 700 001 Email: rakesh202@hotmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 20, N.S. Road, Room no. 15, Block - A, Kolkata - 700 001 Email: rakesh202@hotmail.com
11.	Last date for submission of claims	8th November 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Web link: https://ibbi.gov.in/downloadform.html Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal, Kolkata Bench has ordered the commencement of a corporate insolvency resolution process of the *Jharkhand State Mineral Development Corporation Ltd* on 25th October 2019

The creditors of *Jharkhand State Mineral Development Corporation Ltd* are hereby called upon to submit their claims with proof on or before 8th November 2019 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.- NIL

Submission of false or misleading proofs of claim shall attract penalties.

Rakesh Agarwal

Rakesh Kumar Agarwal
Interim Resolution Professional of
Jharkhand State Mineral Development Corporation Ltd
IBBI/IPA-001/IP-P00443/2017-18/10786

Date: 31st October 2019

Place: Kolkata

